

Cooperative Consumer Federation to lift the 16,000 tonnes of Sugar allotted to the State by the Food Corporation of India as the Federation did not have sufficient funds to pay to Food Corporation of India which insisted upon full advance payment ; and

(b) if so, the reaction of Central Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) Since Rajasthan is a direct allottee State, the State Government is required to make its own arrangement for funds for lifting of levy sugar quotas from the factories or the Food Corporation of India. The State Government has been informed accordingly.

Private Houses in Delhi

23. SHRI A.J.V.B. MAHESHWARA RAO : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether private housing in Delhi covers almost half a million houses ;

(b) whether these houses are most unplanned and unserviced and have created major environmental and sanitation problems ; and

(c) if so, the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) The number of residential and commercial properties under the jurisdiction of MCD is reported to be about 4.5 lacs. By adding the properties in NDMC area, the number is likely to be about 5 lacs.

(b) and (c) these houses can be divided on the basis of Planning, availability of services and schemes for development in the following types of colonies :

(i) *Approved Colonies* : These colonies have been properly planned and services have been provided therein as per approved norms. Arrangements for sanitation, etc., exist therein.

(ii) *Unauthorised Colonies* : There are over 600 unauthorised colonies in Delhi which were set up in unplanned manner. These colonies are deficient in services. In accordance with Government orders, unauthorised colonies covering residential and commercial structures constructed therein upto 30.6.77 and 16.2.77 respectively are being regularised by the DDA/MCD after fitting them in to a layout plans and services are also being provided/improved therein subject to availability of space, infrastructure and payment of development charges by the beneficiaries.

The unauthorised colonies set up after the prescribed cut off dates do not qualify for regularisation and no improvements are being carried out therein.

(iii) *Resettlement Colonies* : Jhuggi and Jhonpri dwellers removed from various areas in Delhi have been resettled in these colonies which were initially provided with services like toilets, water hydrants etc. at community level. A scheme for provision of additional facilities like water and sewer lines for grant of individual water and sewer connections, improvement of roads, drains overhead and underground tanks, etc., has been sanctioned by the Government.

(iv) *Villages* : These are old village abadis with services initially existing as in villages. This Ministry has sanctioned a scheme for provision of services like water supply, sewerage,

environmental sanitation etc., in urban villages.

- (v) *Notified Slum Area* : Services and arrangements for sanitation are provided there and are being improved under the scheme for Environmental Improvement of Slums.

Provident Fund Arrears Pending Realisation in States

24. SHRI M. RAGHUMA REDDY ;
SHRI MANIK REDDY :

Will the Minister of LABOUR be pleased to state :

(a) whether large amounts of provident fund arrears are pending realisation in Bihar, Uttar Pradesh, West Bengal, Madhya Pradesh, Maharashtra and other States ;

(b) if so, the names of Industries

whose arrears are more than ten lakh rupees upto 31 October, 1985 ;

(c) whether any action has since been taken for the realisation of provident fund arrears from the defaulting industries : and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir.

(b) The information as on 31.10.1985 is not readily available. However, the names of establishments (exempted as well as unexempted) which were in arrears of rupees ten lakh or more as on 31.3.1985 are as given in the statements I and II given below.

(c) and (d) The provident fund authorities are taking necessary legal and penal action in accordance with the provisions of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 against all the defaulting establishments; for realisation of the outstanding dues.

Statement

Statement showing the details of the Exempted Establishments which were in default of Rs. Ten Lakhs or more as on 31st March, 1985 in transferring the Provident Fund Contributions to their respective Board of Trustees. (Statement referred to in reply to part (b) of Lok Sabha Unstarred Question No. 24 for 18.11.1985)

S. No.	Name of the Establishment	Amount not transferred (Rs. in Lakhs)
1	2	3
BIHAR		
1.	M/s Bihar State Electricity Board, Patna.	144.40
2.	M/s Rohtas Industries Ltd.	109.10
3.	M/s Bihar Firebricks and Potteries Ltd.	37.65
4.	M/s Som Valley Portland Cement Factory	28.54
5.	M/s Parshwa Properties & Mining Co. Ltd.	12.82
6.	M/s Motipur Sugar Factory & Cane Farm	32.82